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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP 265/2005
OA 2991/2004

New Delhi this the 25th day of August, 2005

Hon'ble Mr. V.K.Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

Shri B.P.Mahaur,
S/O Late Ved ramMahaur,
R/O C-7/202, Sector-8, Rohini,
Delhi-110085

..Applicant

(By Advocate Shri D.R.Gupta)

VERSUS

Union of India Through :

1. Shri B.L.Joshi,
Lt. Governor, Delhi
Through : Chief Secretary,
Govt. of NCT of Delhi
Delhi Secretariat, I.P.Estate,
New Delhi-110002

2. Shri O.P.Kelker,
The Principal Secretary,
Land & Building Department,
Govt. of NCT of Delhi.
B-Block, Vikas Bhawan,
New Delhi-110002

..Respondents

(By Advocate Ms. Kanika Vadera proxy for
Mrs.Avnish Ahlawat)

W

O R D E R (ORAL)

(Hon'ble Mr. V. K. Majotra, Vice Chairman (A))

Learned counsel heard.

2. In view of the orders dated 5.8.2005 (Annexure R 1) having been passed by the respondents in pursuance of Tribunal's directions contained in order dated 16.12.2004 whereby OA 2991/2004 was disposed of, the present proceedings are dropped and notice issued to the respondents are discharged. This order provides afresh cause of action to challenge his grievance, if any.

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(Mrs. Meera Chhibber)
Member (J)

V.K.Majotra
(V.K.Majotra)
Vice Chairman (A)
25.8.05

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